To,

The Advisor (CA&QoS)
TRAI, New Delhi

SUB.: TRAI issued TCCC (15th Amendment) DRAFT Regulation

Kindly refer to TRAI issued TCCC (15th Amendment) DRAFT Regulation dated 27.01.2014 regarding the above referred subject. In this regard it is submitted that MTNL agrees to the provisions proposed in the referred draft Regulation with request that as there is administrative cost to the operator also for disconnection and restoration of telecom resources, hence there should be reconnection charges of telecom resources of such subscriber on payment of an amount of five hundred rupees to the operator also, for restoration of each telecom resource.

A.K. BEDI
DGM(RA),CO